

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.405/99

Thursday this the 8th day of April, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

1. Railway Retrenched Workers Association, represented by its Secretary, MN Chandran, aged 42 years, S/o Nagan, Meenangad House, Mundur PO, Palghat.
2. Shanmugham C. S/o Chathan, Retrenched Casual Labourer, Southern Railway, residing at Kakkarakalam, Vadavannur PO, Palghat.

...Applicants

(By Advocate Mr. P. Ramakrishnan)

Vs.

1. Union of India, represented by the General Manager, Southern Railway, Chennai.
2. The Divisional Railway Manager, Southern Railway, Palghat.
3. The Divisional Personnel Officer, Southern Railway, Palghat.

...Respondents

(By Advocate Mr. P.A.Mohammed)

The application having been heard on 8.4.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been presented by the Railway Retrenched Workers Association represented by its Secretary M.N.Chandran and one of the retrenched casual labourer Shanmugham praying that the respondents may be directed to draw up a consolidated list of casual labourers after giving due publicity through newspapers and other media and after proper verification of the documents relating to their service and to fill up the

vacancies in Group 'D' of the Palghat Division exclusively from casual labourers included in the seniority list thus prepared. In the alternative applicants pray that the respondents may be directed to take up and dispose of Annexure.A1 representation without further delay.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of with appropriate direction to the second respondent to consider and dispose of the A1 representation within a reasonable time after giving the applicants an opportunity of being heard and to adduce whatever evidence they have to in support of the representation.

3. In the light of the above submission by the learned counsel on either side the application is disposed of directing the second respondent to consider the A1 representation after giving the applicants a personal hearing and to take an appropriate decision in the matter and to communicate the same to the applicants within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 8th day of April, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

Annexure.A.1: True copy of representation dated 8.10.1998 submitted by the 1st applicant to the 2nd and 3rd respondents.

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